

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD.

....

Original application No. 1240 of 2001.

this the 8th day of November 2001.

HON'BLE MR. S. DAYAL, MEMBER (A)
HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Sujan Singh, S/o Sri Phoran Singh, R/o Quarter No.
F Block 219 Dhubighat, Railway Colony, District
Firozabad.

Applicant.

By Advocate : Smt. Anita Tripathi.

Versus.

1. Union of India through General Manager,
Railway Headquarter, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway,
Allahabad, U.P.
3. General Manager (Personnel), Baroda House,
New Delhi.
4. Divisional Commercial Manager, Northern
Railway, Allahabad.

Respondents.

By Advocate : Sri A.K. Gaur.

O R D E R (ORAL)

BY HON'BLE MR. S. DAYAL, MEMBER (A)

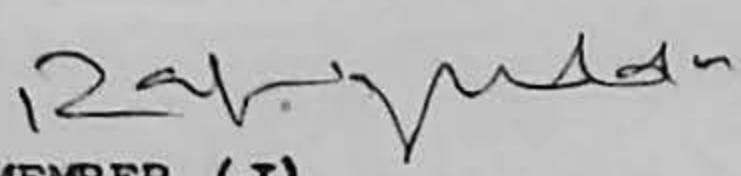
We find from the O.A. that the relief sought is for a direction to the respondents to re-employ the applicant on the post of Coach Attendant in pursuance of the circular issued by the respondent no.3.

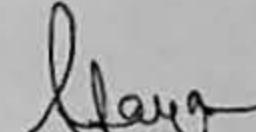
2. We find that the applicant had prayed for quashing of order for removal from service and a notice on the point of quantum of penalty was issued. The Principal Bench of this Tribunal in O.A. no. 1388 of 1997 by order dated 28.7.97 decided

that quantum of punishment could not be interfered with and dismissed the O.A. Thereafter, the decision of the Tribunal by the High Court in Writ Petition Civil no. 4006 of 1997 and the High Court did not find any reason to interfere with the order of the Tribunal. Thus, the matter has been decided by the Courts and directions to the respondents to re-employ the applicant on the post of Coach Attendant cannot be granted by the Tribunal.

3. The applicant may, however, pursue his application in response to the decision of the Railway Board's letter No. E (D&A) 99 RG 6-6 dated 24.4.2000 with his employer.

4. With these observations, the O.A. stands disposed of as above without any order as to costs.


MEMBER (J)


MEMBER (A)

GIRISH/-